

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-486(PB)/2018

IN THE MATTER OF:

Usha Devi Applicant/petitioner
v.
Praveer Construction Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 25.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator Mr. Alok Kaushik, Adv.
With Mr. Rakesh Kumar, Ms. Pret Kashyap, Ms.
Zehra Khan & Mr. Harsh Gurbani, Advs.

ORDER

IA-2150 & 2098/2020

Preliminary reports filed by liquidator are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

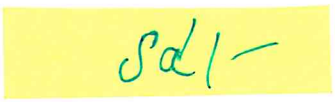
The application stands disposed of.

IA-2179(PB)/2020:-

Two weeks time is granted to non-applicant for filing reply with copy in advance to the counsel for the applicant.

List on 13.07.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)